

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:2816
ANSWERED ON:09.08.2000
CPF PENSION
A.P. ABDULLAKUTTY

Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that the workers of cashew nut, coir and plantations are likely to lose their Central Provident Fund Pension as per the circular issued by the Regional Provident Fund Commissioner, Trivandrum;
- (b) if so, the details thereof, and the reaction of the Government thereto;
- (c) whether the Government propose to revise this decision;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a): No, sir.

(b): Does not arise.

(c): No, Sir.

(d): Does not arise

(e): According to available information cashew and plantation workers in Kerala generally work for 2-3 months in a year. As such these workers have not deposited contribution for most of the period in a year during which they were without wages. These cashew workers have rendered many years' such service under the old Family Pension Scheme and the same can be considered for Pension under the new Pension Scheme provided the requisite contribution is paid by the members as provided under para 9(2A) of the Family Pension Scheme 1971. As the Employees' Pension Scheme is a contributory scheme with limited resources, it is considered actuarially desirable to recover the contribution/interests so as to ensure payment of monthly pension to the beneficiaries on a continued basis.